

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.31/2000

Tuesday this the 11th day of January, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

K. Yoonis Haji, aged 50 years,  
S/o Abdul Khadar Haji,  
Assistant Engineer,  
(Housing), PWD, Kavarathi. ....Applicant

(By Advocate Mr. M.R.Rajendran Nair (rep)

V.

1. Union of India, represented by the Secretary to the Government of India, Ministry of Urban Affairs and Employment, Department of Urban Development, Nirman Bhavan, New Delhi. ....
2. The Administrator, Union Territory of Lakshadweep, Kavarathi. ....Respondents

(By Advocate Mr. P.R.R.Menon (represented)

The application having been heard on 11.1.2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

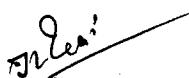
The applicant who claims to be one of the eight seniormost Assistant Engineers is aggrieved that despite government orders in that behalf, he has not been given the scale of pay of Rs.7500-12000 with effect from 1.1.96. The applicant has been going on making representations but without success. Under these circumstances, the applicant has filed this application for a declaration that he is entitled to get the pay scale of Rs.7500-12000 with effect from 1.1.96 and for a direction to the respondents to grant the applicant the

said scale and to draw and disburse the arrears resulting therefrom.

2. When the application came up for admission, learned counsel on either side agree that the application may be disposed of with a direction to the second respondent to consider and dispose of the representation (A4) keeping in view the rules and instructions on the subject if necessary in consultation with the first respondent and to give the applicant a speaking order within a reasonable time.

3. In the light of the submission of the learned counsel on either side, the application is disposed of directing the second respondent to consider the A4 representation made by the applicant in the light of the rules and instructions on the subject and if necessary in consultation with the first respondent and to give the applicant an appropriate reply within four months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 11th day of January, 2000



J.L. NEGI  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

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List of Annexure referred to:

Annexure A4: True copy of the representation dated 22.10.1999 submitted by the applicant to the 2nd respondent.